

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

TP No.37/391/394/GB/2017 (CP No.15/2016)

Adhunik MSP Cement(Assam) Ltd.

- Petitioner

PRESENT

Hon'ble Mr. Justice P K Saikia, Member (J)

Date of hearing : 06.03.2017

Name of the Company	
Under Section	391/394

Sl. No.	Name & Designation of Authorized Representative.(in Capital Letters).	Appearing on behalf of	Signature with date
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ORDER

Heard Mr. A. Sahewalla, learned counsel for the petitioner.

Mr. Sahewalla, learned counsel for the petitioner filed an affidavit affirming that the directions, rendered by this Court vide order dated 31.01.2017, requiring the petitioner to advertise the date of hearing in two newspapers as well as to serve notice on all concerned have been complied with.

Mr. Sahewalla, learned counsel for the petitioner further submits that as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules 2016, if Central Government, Income Tax Authorities, Reserve Bank of India, Securities Exchange Board, Registrar/ Stock Exchange, Official Liquidator desire to make any representation against the scheme of arrangement, they are to make necessary representation to the Tribunal within 30 days from the date of receipt of notice under Section 230(5) of the Companies Act, 2013. However, such period has not yet been over. Mr. Sahewalla, therefore, urges this court to adjourn the matter for some time.

The prayer is allowed.



List the matter on 16.03.2017.

The affidavit so filed by the learned counsel for the petitioner shall be kept on record for future reference.



Member(Judicial)
National Company Law Tribunal
Guwahati, Bench

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